

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2021

Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recognition of the force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantee.

Date of Hearing : 23.6.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Mytrah Vayu (Sabarmati) Private Limited (MVSPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Parties Present : Shri Sanjay Sen, Sr. Advocate, MVSPL
Shri Aditya k. Singh, Advocate, MVSPL
Ms. Anukriti Jain, Advocate, MVSPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Shreedhar Singh, SECI
Shri Shubham Mishra, SECI
Ms. Neha Singh, SECI
Shri Shiva Krishna, MVSPL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for final hearing. Accordingly, the matter was adjourned.
3. Based on the request of learned senior counsels for parties, the Petitioner was permitted to file its written submissions within ten days with copy to the Respondents who may file their response/written submissions within a week thereafter.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)